

keep deposited with the Reserve Bank of India either in cash or in the form of unencumbered approved securities an amount not less than their paid up capital and reserves as stipulated under Section 11(2) (a) of the Banking Regulation Act, 1949 and 20 per cent of the profit in respect of all the business transacted through their branches in India as disclosed in Profit and Loss Account every year. Also, they have to deploy and keep deployed in Indian business an amount equivalent to 3.5 per cent of their deposits as at the end of the previous year.

Persons working in Hotel Corporation of India

1368. SHRI S. W. :
SHRI JAHANNUM DANNERJEE:
DR. BHAI MAHAVIR:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the number of persons working as Managers, Cooks and other functionaries in Hotel Corporation of India and other tourist centres who have left the job in the last two years;

(b) whether it is a fact that they have been offered better service conditions and emoluments by Gulf and other countries; and

(c) what steps have been taken to prevent the drain of trained personnel from the Corporation and the Hotels working under it?

THE MINISTER OF STATE IN MINISTRY OF TOURISM AND AVIATION (SHRI CHANLAL CHANDRAKAR): (a) to The information is being collected and will be laid on the Table of the Sabha.

Refund of money to Soft Drink and other companies

1369. SHRI JAGDISH PRASAD MATHUR:
SHRI JASWANT SINGH:
SHRI ASHWANI KUMAR:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that some amount of money is funded to soft drink cause of the relief and concessions provided in the budget for 1980-81; and

(b) what are the companies to which the refund is due and of what amounts?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) The concession in Central Excise duty extended to caffeinated aerated waters in the budget 1980-81 is prospective in nature. It took effect on and from 19.6.80. It does not have retrospective effect and, therefore, the question of any refund arising as a result of the above budgetary concession should not arise.

(b) Does not arise.

Investigations regarding Pitts SA-2 aircraft

1370. SHRI YOGENDRA SHARMA:
SHRI BHUPESH GUPTA:
SHRI INDRADEEP SINHA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether his attention has been drawn to an item under the headline KOSZAREK PLANE DEALS CITED published in "India Abroad" of New York, dated July, 27, 1980;

(b) whether Government had made an investigation in regard to the disclosure made in this article regarding the Pitts SA-2 aircraft which crashed in Delhi on June 23, 1980 and also certain other matters concerning the operation of Civil Aviation in this country; and

(c) if so, what are the results of the inquiry?